

# Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

#### T.A. No.061/1616/2020

Tuesday, this the 29<sup>th</sup> day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J) Hon'ble Mr. Anand Mathur, Member (A)

Maharaj Krishan Safaya age 58 years, S/o Late Sh. Shambu Nath Safaya R/o Batpora, Ladhoo (khrew) District Pulwama, Kashmir, A/P H. NO. 02, Ward No. 12, Tehsil Katra District Reasi.

By Advocate:Mr. Koshal Parihar

#### Versus

- 1. State of Jammu and Kashmir through its Commissioner to Industrial Department Civil Secretariat, Srinagar.
- 2. Managing Director J&K Cement Limited.
- 3. General Manager, J&k Cements Limited.
- 4. Deputy General Manager Personnel and Administration J&K Cements Limited.
  - All Sanathghar Bemina, Srinagar.
- 5. Manager Finance/In Charge J&K Cement, 5<sup>th</sup> Floor Jammu Division Jawahar Udhyog Bhawan Office Rail Head Complex, Jammu.
- 6. Jalal Ud-Din Ganai Assistant Foreman.
- Abdul Qayoom Regoo Assistant Foreman.
  All C/o Managing Director J&K Cements Ltd., Sanathghar Bemina, Srinagar.

	Respondents
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## ORDER (ORAL)

### Hon'ble Mr. Anand Mathur, Member (A)

- 1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the respondent J&K Cements Limited has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Forest Corporation.
- 2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
- 3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court

of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 29.10.2020

(Anand Mathur) Member (A) (Rakesh Sagar Jain ) Member (J)

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